

DOCUMENT INFORMATION

FILE NAME : Ch\_XXVII\_4\_a

VOLUME : VOL-2

CHAPTER : Chapter XXVII. Environment

TITLE : 4. a). Amendment to the Convention on Environmental  
Impact Assessment in a Transboundary Context. Sofia,  
27 February 2001



UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.44.2002.TREATIES-1 (Depositary Notification)

CONVENTION ON ENVIRONMENTAL IMPACT ASSESSMENT IN A  
TRANSBOUNDARY CONTEXT. ESPOO, FINLAND, 25 FEBRUARY 1991

AMENDMENT TO THE CONVENTION ON ENVIRONMENTAL IMPACT  
ASSESSMENT IN A TRANSBOUNDARY CONTEXT

SOFIA, 27 FEBRUARY 2001

ADOPTION OF AMENDMENT

The Secretary-General of the United Nations, acting in his capacity as depositary,  
communicates the following:

At the second meeting of the Parties to the above Convention, held in Sofia, Bulgaria, from 26 to 27 February 2001, the Parties adopted, in accordance with the procedure laid down in article 14 (3) of the Convention on Environmental Impact Assessment in a Transboundary Context, the Amendment to the said Convention as set out in Annex XIV to the report of the Second Meeting of the Parties (Decision II/14).

In accordance with its article 14 (4), Amendments to the above Convention adopted in accordance with paragraph 3 of this Article shall be submitted by the Depositary to all Parties for ratification, approval or acceptance. They shall enter into force for Parties having ratified, approved or accepted them on the ninetieth day after the receipt by the Depositary of notification of their ratification, approval or acceptance by at least three fourths of these Parties. Thereafter they shall enter into force for any other Party on the ninetieth day after that Party deposits its instrument of ratification, approval or acceptance of the amendments.

..... The authentic (English, French and Russian) texts of the amendment to the Convention are transmitted herewith.

**Annexes are provided in hard copy format only.**

25 January 2002



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned.

UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017  
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Référence : C.N.44.2002.TREATIES-1 (Notification Dépositaire)

CONVENTION SUR L'ÉVALUATION DE L'IMPACT SUR  
L'ENVIRONNEMENT DANS UN CONTEXTE TRANSFRONTIÈRE. ESPOO  
(FINLANDE), 25 FÉVRIER 1991

AMENDEMENT À LA CONVENTION SUR L'ÉVALUATION DE L'IMPACT SUR  
L'ENVIRONNEMENT DANS UN CONTEXTE TRANSFRONTIÈRE  
SOFIA, 27 FÉVRIER 2001

ADOPTION D'UN AMENDEMENT

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

À la deuxième réunion des Parties à la Convention susmentionnée, tenue à Sofia, Bulgarie, du 26 au 27 février 2001, les Parties ont adopté (Décision II/14), conformément à la procédure énoncée au paragraphe 3 de l'article 14 de la Convention sur l'évaluation de l'impact sur l'environnement dans un contexte transfrontière, l'Amendement à ladite Convention qui figure à l'Annexe XIV du rapport de la Deuxième Réunion des Parties.

Conformément au paragraphe 4 de l'article 14, les Amendements à la Convention susmentionnée adoptés conformément au paragraphe 3 du présent Article sont soumis par le Dépositaire à toutes les Parties aux fins de ratification, d'approbation ou d'acceptation. Ils entrent en vigueur à l'égard des Parties qui les ont ratifiés, approuvés ou acceptés le quatre-vingt-dixième jour suivant la réception par le Dépositaire de la notification de leur ratification, approbation ou acceptation par les trois quarts au moins de ces Parties. Par la suite, ils entrent en vigueur à l'égard de toute autre Partie le quatre-vingt-dixième jour suivant le dépôt par cette Partie de son instrument de ratification, d'approbation ou d'acceptation des amendements.

..... On trouvera ci-joint (en anglais, français et russe) les textes authentiques de l'amendement à la Convention.

**Les annexes sont publiées sur papier seulement.**

Le 25 janvier 2002



Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés.

**ADOPTION OF AMENDMENT  
TO THE CONVENTION ON ENVIRONMENTAL IMPACT ASSESSMENT  
IN A TRANSBOUNDARY CONTEXT  
SOFIA, 27 FEBRUARY 2001  
(Decision II/14)**

---

**ADOPTION D'UN AMENDEMENT  
À LA CONVENTION SUR L'ÉVALUATION DE L'IMPACT  
SUR L'ENVIRONNEMENT DANS UN CONTEXTE TRANSFRONTIÈRE  
SOFIA, 27 FÉVRIER 2001  
(Décision II/14)**

## Annex XIV

### **DECISION II/14 AMENDMENT TO THE ESPOO CONVENTION**

#### The Meeting,

Wishing to modify the Espoo Convention with a view to clarifying that the public that may participate in procedures under the Convention includes civil society and, in particular, non-governmental organizations,

Recalling paragraph 13 of the Oslo Declaration of the Ministers of the Environment and the European Community Commissioner for the Environment assembled at Oslo on the occasion of the first meeting of the Parties to the Espoo Convention,

Wishing to allow States situated outside the UN/ECE region to become Parties to the Convention,

Adopts the following amendments to the Convention:

(a) At the end of Article 1 (x), after persons insert

and, in accordance with national legislation or practice, their associations, organizations or groups

(b) In Article 17, after paragraph 2, insert a new paragraph reading

3. Any other State, not referred to in paragraph 2 of this Article, that is a Member of the United Nations may accede to the Convention upon approval by the Meeting of the Parties. The Meeting of the Parties shall not consider or approve any request for accession by such a State until this paragraph has entered into force for all the States and organizations that were Parties to the Convention on 27 February 2001.

and renumber the remaining paragraphs accordingly.

(c) At the end of Article 17, insert a new paragraph reading

7. Any State or organization that ratifies, accepts or approves this Convention shall be deemed simultaneously to ratify, accept or approve the amendment to the Convention set out in decision II/14 taken at the second meeting of the Parties.

## Annexe XIV

### DÉCISION II/14 AMENDEMENT À LA CONVENTION D'ESPOO

*La Réunion,*

*Désireuse* de modifier la Convention d'Espoo afin de préciser que le public autorisé à participer aux procédures prévues par la Convention englobe la société civile et, en particulier, les organisations non gouvernementales,

*Rappelant* le paragraphe 13 de la Déclaration ministérielle d'Oslo adoptée par les Ministres de l'environnement et le Commissaire de l'Union européenne chargé des questions d'environnement, rassemblés à Oslo à l'occasion de la première réunion des Parties à la Convention d'Espoo,

*Désireuse* de permettre aux États qui n'appartiennent pas à la région de la CEE-ONU de devenir Parties à la Convention,

1. *Adopte* les amendements suivants à la Convention:

a) À la fin de l'alinéa x de l'article premier, après le mot «morales», ajouter:

«et, conformément à la législation ou pratique nationale, les associations, organisations ou groupes constitués par celles-ci»

b) À l'article 17, après le paragraphe 2, insérer le paragraphe suivant:

«3. Tout autre État non visé au paragraphe 2 du présent article qui est Membre de l'Organisation des Nations Unies peut adhérer à la Convention avec l'accord de la Réunion des Parties. La Réunion des Parties ne peut examiner ni approuver une demande d'adhésion d'un tel État avant que les dispositions du présent paragraphe aient pris effet pour tous les États et organisations qui étaient Parties à la Convention le 27 février 2001.»

et renuméroter en conséquence les paragraphes suivants.

c) À la fin de l'article 17, insérer le paragraphe suivant:

«7. Tout État ou organisation qui ratifie, accepte ou approuve la présente Convention est réputé ratifier, accepter ou approuver simultanément l'amendement à la Convention énoncé dans la décision II/14 adoptée à la deuxième réunion des Parties.»

## Приложение XIV

### РЕШЕНИЕ II/14

#### ПОПРАВКА К ПРИНЯТОЙ В ЭСПО КОНВЕНЦИИ

##### Совещание,

стремясь внести изменения в принятую в Эспо Конвенцию с целью пояснения того, что общественность, которая может участвовать в процедурах, предусмотренных Конвенцией, включает в себя гражданское общество и, в частности, неправительственные организации,

ссылаясь на пункт 13 принятого в Осло Заявления министров, которое было сделано министрами окружающей среды и Комиссаром Европейского сообщества по окружающей среде, собравшимися в Осло по случаю проведения первого совещания Сторон принятой в Эспо Конвенции,

стремясь предоставить государствам, расположенным за пределами региона ЕЭК ООН, возможность стать Сторонами Конвенции,

принимает следующие поправки к Конвенции:

- а) в конце статьи 1 х) после слова "лиц" включить следующие слова "и, в соответствии с национальным законодательством или практикой, их ассоциации, организации или группы";
- б) в статье 17 после пункта 2 включить новый пункт, в котором говорится:

"3. Любое другое государство, не указанное в пункте 2 этой статьи, которое является членом Организации Объединенных Наций, может присоединиться к Конвенции с согласия Совещания Сторон. Совещание Сторон не будет рассматривать или одобрять любую просьбу такого государства о присоединении до тех пор, пока этот пункт не вступит в силу для всех государств и организаций, которые являлись Сторонами Конвенции по состоянию на 27 февраля 2001 года".

и изменить нумерацию последующих пунктов соответственно;

- с) в конце статьи 17 включить новый пункт, в котором говорится:

"7. Любое государство или организация, которое или которая ратифицирует, принимает или одобряет настоящую Конвенцию, считается одновременно ратифицировавшим, принявшим или одобрявшим поправку к Конвенции, которая содержится в решении II/14, принятом на втором совещании Сторон".

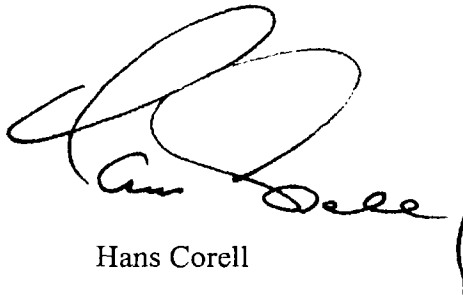


I hereby certify that the foregoing text is a true copy of the Amendment, adopted on 27 February 2001 at the Second Meeting of the Parties to the Convention on Environmental Impact Assessment in a Transboundary Context, which was held in Sofia, Bulgaria, from 26 to 27 February 2001.

For the Secretary-General,  
The Legal Counsel  
(Under-Secretary-General  
for Legal Affairs)

Je certifie que le texte qui précède est une copie conforme de l'Amendement adopté le 27 février 2001 à la Deuxième Réunion des Parties à la Convention sur l'évaluation de l'impact sur l'environnement dans un contexte transfrontière, tenue à Sofia, Bulgarie, du 26 au 27 février 2001.

Pour le Secrétaire général,  
Le Conseiller juridique  
(Secrétaire général adjoint aux  
affaires juridiques)

A handwritten signature in black ink, appearing to read 'Hans Corell', with a large, stylized flourish above the name.

Hans Corell

United Nations, New York  
25 January 2002

Organisation des Nations Unies  
New York, le 25 janvier 2002

